

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6259 of 2021

Md. Azam @ Md. Azam Khan Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Md. Zaid Ahmed, Advocate
For the State : Mr. Arup Kr. Dey, Addl.P.P

Order No.02 Dated- 07.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Bankmore P.S. Case No.55 of 2020 instituted under Sections 341, 342, 323, 385, 387, 504, 307 & 34 of the Indian Penal Code and Section 27 of the Arms Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner, in furtherance of the common intention along with the co-accused persons, demanded extortion and attempted to murder the members of the informant party. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards page-20-23 of the brief which is the copy of the certified copy of the joint compromise petition filed by both the parties in the court of Sessions Judge, Dhanbad, learned counsel for the petitioner submits that the parties have compromised the case and the informant has no grievance against the petitioner. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned C.J.M., Dhanbad within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Dhanbad in connection with Bankmore P.S. Case No.55 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/